

HARYANA VIDHAN SABHA

COMMITTEE ON ESTIMATES (1987-88)

(TWENTIETH REPORT) REPORT

ON THE

BUDGET ESTIMATES

FOR 1987-88

TOWN & COUNTRY PLANNING DEPARTMENT

Presented to the House on 3 0. MAR 1998



HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH

MARCH, 1988

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COMPOSITION OF THE COMMITTEE FOR THE YEAR 1987-88.

CHÂIRMAN

*1. Shri Khurshid Ahmed

(upto 1-9-1987)

2. Shri Hari Singh

(w.e.f. 7-12-87 onwards)

MEMBERS

- *3. Shri Hukam Singh
 - 4. Shri Jagan Nath
 - 5. Shri Mange Ram
 - 6. Shri Mani Ram
- *7. Shri Parmanand
- *8. Shri Ram Bilas Sharma
- *9. Smt. Sushma Swaraj
- **10. Shri Kanti Parkash Bhalla
- **11. Shri Balbir Singh
- **12. Shri Tek Chand
- @13. Shri Kailash Chand Sharma
- ***14. Shri Ran Singh Mann

SECRETARIAT

- 1. Shri G.L. Batra, Secretary.
- 2. Shri Shanti Sarup, Under Secretary.

^{*}Sarvshri Parmanand, Hukam Singh, Ram Bilas Sharma, Khurshid Ahmed and Smt. Sushma Swaraj, M.L.As resigned from the membership of the Committee on their appointment as Minister w.e.f. 18.7.1987; 11.8.1987; 11.8.1987, 2.9.1987; and 16.1.1988, respectively.

^{**}Sarvshri Kanti Parkash Bhalla, Balbir Singh and Tek Chand M.L.As were nominated to serve on the Committee w.e.f. 7th December, 1987.

[@]Shri Kailash Chand Sharma M.L.A was nominated to serve on the Committee w.e.f. 14.12.1987.

^{***}Shri Ran Singh Mann, M.L.A., who was nominated to serve on the Committee w.e.f. 25.1.1988 resigned from the membership of the Committee on his appointment as Chairman, Haryana Bureau of Public Enterprises w.e.f. 1.2.1988.

INTRODUCTION

- I, the Chairman of the Committee on Estimates for the year 1987-88, having been authorised by the Committee in this behalf, present this Report on the Budget Estimates for the year 1987-88 in respect of the Town and Country Planning Department.
- 2. A brief summary of the recommendations/observations of the Committee is given in Appendix I The summary is not exhaustive and for full recommendations or observations of the Committee, reference be made to the main report.
- 3. A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat.
- 4. The Committee feel grateful to the Financial Commissioner and Secretary to Government, Haryana, Finance Department and his representatives for the valuable assistance rendered to the Committee.
- 5. The Committee are thankful to the representatives of the various Departments who appeared before the Committee from time to time.
- The Committee are also thankful to the Secretary, Haryana Vidhan Sabha, and his officers/staff for their whole-hearted cooperation and assistance given to them.

HARI SINGH, Chairman.

Chandigarh:

The 14th March, 1988.

REPORT

The Committee on Estimates for the year 1987-88 consisting of nine members was nominated by the Speaker, on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 13th July, 1987, and notified vide Haryana Vidhan Sabha Secretariat Notification No. EC-1/1987-88/48, dated the 17th July, 1987.

- 2. Shri Khurshid Ahmed was appointed Chairman of the Committee by the Speaker, who, on having been appointed as Minister, resigned from the Chairmanship/membership of the Committee with effect from the 2nd September, 1987, and in his place Shri Hari Singh, a member of the Committee was appointed Chairman with effect from the 7th December, 1987.
- 3. The Committee held 27 sittings at Chandigarh and 7 sittings outside Chandigarh till the finalisation of this Report.
- 4. The Committee scrutinised the replies received from the Government in connection with the outstanding recommendations observations of the Committee relating to the years 1979-80, 1982-83, 1983-84, 1984-85 1985-86 and 1986-87. The Committee dropped the recommendations observations where they felt satisfied with the action taken by the Government. The observations of the Committee on the remaining recommendations observations in respect of these Reports are contained in Appendix II to this Roport.
- 5. The Committee selected the following Departments with a view to scrutinise their Budget Estimates for the year 1987-88.
 - 1. Town & Country Planning;
 - 2. P.W.D. (Public Health);
 - 3. Tourism; and

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- 4. Local Government
- 6: The Committee could not scrutinise/frame the questionnaire on the Budget material relating to the P.W.D. (Public Health) and Local Government Departments for want of time.
- 7. The Committee scrutinised the material on the Budget Estimates of the Tourism Department for the year 1987-88 and framed the question-naire thereon which was sent to the Department on 20-11-1987 for sending the reply thereto. As the reply was received on the 17th February, 1988, the Committee could not fully scrutinise the replies and orally examine the department due to lack of time.
- 8. The Committee scrutinised the material relating to the Budget Estimates for the year 1987-88 in respect of the Town and Country Planning Department and orally examined the representatives of the Department.

9. The Committee also scrutinised the Supplementary Estimates of the Haryana Government for the year 1987-88 (1st and 2nd Instalments) and examined the representatives of the Finance as well as other Departments concerned with the demands and submitted their reports thereon to the Vidhan Sabha.

MODERN CONCEPT OF TOWN & COUNTRY PLANNING

10. The modern concept of Town & Country Planning envisages a definite improvement in the living environment of the people and upliftment in the quality of life. With these broad objectives in view, the planning standards and norms have been fixed for new developmental activities. Every newly planned area and town should have broader and well planned roads, parks, open spaces, community facilities at appropriate location. Control on the building activity by way of zoning regulation and other by-laws to maintain discipline harmony in every new estate are other important aspects of the modern planning. It requires different planing approach for class-I cities and towns of medium and small size according to the magnitude of their problems and size. To strengthen Rural-Urban Relationship interaction of (1) flow of goods and services, (2) flow of population, (3) flow of energy, and (4) flow of information are necessary from Rural to Urban and Urban to Rural areas.

THE ORGANTSATIONAL SET UP

11. The Department is headed by the Director who is assisted by one Chief Town Planner in the Directorate for the disposal of cases of technical nature and a Chief Co-ordinator Planner to look after the work of National Capital Region including R. D. B (Rural Development Board). In addition to this, there are 12 offices of District Town Planners at District level and one Regional Town Planner at Rohtak. The work of these offices is looked after by 2 Circle Offices, namely Panchkula and Hissar. The work of Panchkula & Hissar Circles are being looked after by the respective Senior Town Planners. To check the haphazard and unauthorised constructions along the Scheduled Roads and Controlled Area declared under the Punjab Scheduled Roads and Controlled Areas (Restrictions of Unregulated Development) Act, 1963, the offices of the Enforcement Inspectors at Ambala, Karnal, Rohtak, Hissar, and Faridabad are also functioning under-the supervision of the concerned District Town Planners. The Deputy Director, who is an H. C. S. Officer, looks after the overall work of the Department including Administration and Accounts. The Accounts Officer assists the Duputy Director/Director in the Accounts, matters. The diagram chart indicating the Organisation of this Department is given at Annexure 'A'.

FUNCTIONS OF THE DEPARTMENT

12. The Town & Country Planning Department is the Government agency which is overall responsible for policy planning, programming and monitoring of Urban and Rural Development Projects/Schemes in the State. It provides planned development to check haphazard growth in the State. It also acts as a Service Agency for its sister Departments i. e. Urban Estate, Haryana Urban Development Authority & Local Bodies Department, besides providing free technical assistance to various Boards & Corporations of the State for preparing their different Development Schemes.

BUDGET ESTIMATES

13 The details of Estimates of the Department under Head "2217-Urban-Development (1), 05 other Urban Development Schemes, 001-Direction & Administration, (a) Town & Country Planning, (a) (i) Headquarter staff and (a) (ii) District Staff" (Non Plan) for the year 1987-88 are as under:

He	adquarters	Staff		
1.	Salary			9,16,380
2.	D.A.	•		6,71,000
3	T.A.			41,500
4.	O.E.			98,000
5.	Rent			_
6.	Wages			6,000
			Total	17,32,880
Dis	strict Staff			
1.	Salary			53,71,420
2.	D.A.	•		37 , 89 ,600
3.	T.A.			36,200
4.	O.E.			1,10,500
5.	Rent			1,62,400
6.	Wages			28,500
			Total	94,98,620
			Grand Total (Hq.+Distt)	1,12,31,500

The Department have also demanded a Supplementary Estimates of Rs. 41 lacs.

DUAL CHARGE OF DIRECTOR

14. During the course of oral examination, it was stated by the departmental representative that the Director, Town and Country Planning Department, is also holding the charge of Chief Administrator, HUDA and justified it by saying that the activities of both HUDA and the Department are co-related and have close interaction and in order to keep co-relationship between planning and execution, it is necessary that both these bodies should be headed by the same person.

The Committee do not agree with the contention of the department that co-relationship and interaction can only be maintained if these departments are under one person. The Committee feel that for proper and effective administrative and financial control over the execution agency, it is essential that the planning and execution agencies are headed by different persons. Besides, it will also help in independent scrutiny of the schemes and their proper implementation.

The Committee, therefore, recommend that the matter may be examined by the Government at a higher level and suitable action taken at the earliest to put these two departments under two different heads and the Town & Country Planning Department should be headed preferably by a Technical person.

LIAISON BETWEEN TOWN & COUNTRY PLANNING DEPARTMENT AND THE ARCHITECTURE DEPARTMENT

15. In reply to a question of the Committee whether there is any coordination/liaison, between the Department and the Department of Architecture, the Department has stated *inter-alia* that it endeavours to maintain a proper and meaningful liaison with the Department of Architecture.

The Committee are of the view that the functions of both these Departments are more or less similar in nature as both these are concerned with planning and designing and, as such, it is highly desirable and necessary that there should be close coordination between these two Departments to have better planning & designing.

The Committee, therefore, recommend that the Government may consider the desirability of merging these two Departments i.e. Town & Country Planning & Architecture into a single Department and, if that may not be feasible, to atleast place them under one Administrative Department to achieve complete coordination and better results in the sphere of designing, planning and development.

SERVICE CHARGES FOR RENDERING TECHNICAL ADVICE AND ASSISTANCE

oral examination has stated that the Department tenders technical advice and assistance to most of the Government Departments like Industries, Transport, Local Self Government and various Boards and Corporations such as Haryana Urban Development Authority, Haryana State Agricultural Marketing Board, Haryana Housing Board, Rural Development Board, Haryana State Industrial Development Corporation and Local Bodies for selection of sites for their projects and other matters relating to planning viz. preparation of layout plans, zoning plans etc. But it is only in the case of HUDA that the Department gets service charges at the rate of Re. 1/- per sq. mtr. of the plotted area of such Urban Estates planned by the Department under the Haryana Dèvelopment and Regulation of Urban Areas Act, 1975, in lieu of the service/technical assistance rendered by the Department to them and the advice rendered to other departments etc. is totally free.

The Committee fail to understand the background for not charging service charges from Departments/Corporations/Boards, other than HUDA for technical advice and assistance rendered to them.

The Committee, therefore, recommend that the Department should consider the desirability and feasibility of charging service charges from all those Departments/Corporations/Boards to which it renders technical advice and assistance in their planning and development.

The Committee further recommend that the desirability of suitably increasing the existing rate of service charges be also considered in view of the alround rise in economic sphere.

The Committee also recommend that all out efforts should be made by the Department for the expeditious recovery of the outstanding amount from HUDA, private colonisers and other organisations, if any, on this account and the Committee be informed accordingly.

DEVELOPMENT OF N.C.R. RING TOWNS

17. The Department in their written reply have stated that Delhi, the National Capital, is surrounded by three sides by Haryana and it is in the interest of the State to develop National Capital Region Ring Towns with the aid of the Central Govt. and the Department is earnestly engaged in fulfilling this important task.

During the course of oral examination, the Departmental representative informed the Committee that the States of Haryana, Rajasthan, Uttar Pradesh and the Union Territory of Delhi are involved in the said Scheme. He further stated that so far as Haryana State is concerned, Faridabad, Sonepat, Rohtak, Panipat tehsil of Karnal district and Rewari tehsil of Mohindergarh district fall under the National Capital Region scheme. He further informed that the N. C. R. Board under this scheme have formulated a uniform staffing pattern for these States but they have not so far finalised the requirement of staff by each State. However, each concerned State will have its own staffing pattern and the Central Government have agreed in principle to share 50 per cent of the expenditure on staff.

It also came to the notice of the Committee that only a sum of Rs. 10 crores has been allocated by the N.C.R. Board for the development of Haryana towns falling under the N. C. R. Scheme.

The Committee are of the view that scheme of development of N. C. R. Ring Towns has been formulated by the Central Government keeping in view the larger interest of the National Capital and to lessen its burden in the matter of rapid growth of population, industries etc. It is, there fore, imperative that the expenditure on establishment required for the development of N. C. R. Ring Towns should be cent percent borne by the Central Government.

The Committee, there-fore, recommend that the Central Government may be stressed upon to bear the entire expenditure made on the establishment required for the development of N. C. R. Ring Towns under this scheme.

The Committee feel that the allocation of funds made by the N.C.R. Board to the State is too meagre and, therefore, recommend that the Central Government be approached to allocate substantial amount to the State for the development of Haryana towns under the said scheme as most of the surrounding areas of Delhi are located in Haryana.

DEVELOPMENT OF BACKWARD AREAS OF MAHENDERGARH DISTRICT

18. In reply to a question whether it would be feasible and proper to amalgamate the offices of District Town Planners of Rohtak and Gurgaon under one D.T.P., the Department in their written reply have stated as under:—

"Like all districts no independent office of this department for distt. Mohindergarh has been created. However, skelton staff has been provided at Rewari from the Regional-Town Planner, Rohtak, to look after the work of this district. It is felt that arrangements made are insufficient to cope with the increasing work load of Mohindergarh district. Moreover, the work in the Gurgaon district has also abnormally increased recently and as such it is not advisable to amalgamate the activities of Gurgaon and Rewari under one District Town Planner. Actually Gurgaon which is being planned for a population of 7 lacs as per the proposals of the NCR has become the most important centre of the urban activities and to cope with the work of this town, additional staff is required.

It is needless to mention that Mohindergarh is most backward district of the State ever since the British Rajand it is the endeavour of the Government to provide adequate opportunities for the development of backward areas in the State. "The District Town Planner at Gurgaon is already overworked and it is not desirable to further over-burden this office. Similarly the staff deputed from the Regional Town Planner office, Rohtak to Rewari would not meet the aspiration of the Mohindergaih District towards planned development of the District Almost an amount of Rs. 8 to 10 lacs is spent on one DTP office in a year and this amount should not be considered too big in comparison to the benefits which accrue to the society by proper planned development in this district. Therefore, it is felt that a separate Distt. Town Planner's office in Mohindergarh district would be urgently needed. No useful purpose would be served by merging the two offices of the DTPs either at Gurgaon and Rewari or elsewhere."

The Committee share the views of the Department and strongly recommend that a separate and independent office of the District Town Planner in Mahendergarh District be set up at an early date so that the backward areas of this district get due and proper attention and rapidly develop to keep pace with the other districts of the State and the Committee informed of the action taken.

DEVELOPMENT OF RURAL AREAS

- 19. It has been stated by the Department that in the last two years i.e. 1985 and 1986, they prepared schemes for environmental improvement of the following 12 villages which were selected for development as focal villages:—
 - 1. Kalsana Shahbad Kurukshetra

85

2. Datauli Ganaur Sonepat

7

which include pavement of streets and planning of other infra-structure viz Panchayat Ghar, Mahila Mandal, Primary School etc

Out of the said villages, work in respect of the four villages given below is still in progress, while in the case of others, it has been completed —

1.	Keorak	Kaithal Kurukshetra	86
2.	Bichore	Punhana Gurgaon	86
3.	Kharak Kalan	Kalanaur Rohtak	86
4.	Pali Fa	ridabad Faridabad	86

The Committee feel that the scheme of rural development is praiseworthy and recommend that the work of the above villages be completed without any further delay and the Committee informed about its completion.

The Committee further recommend that a comprehensive plan may he formulated to cover all the villages in the State in a phased manner under this scheme which would check the tlow of population from rural areas to urban areas as also boost the rural economy and funds should be exclusively earmarked for the rural development by the Government.

REGULARISATION OF UNAUTHORISED CONSTRUCTION

20. With regard to the steps teken to check the haphazard and unauthorised construction alongwith the scheduled roads and controlled areas under the Punjab Scheduled Roads and Controlled Areas (Regulation of Unregulated Development) Act, 1963, the Department have stated that the powers of the Director, Town and Country Planning Department about the enforcement 1. e. checking the haphazard and unauthorised construction in

the controlled areas have been delegated to the District Town Planners, whereas for unauthorised construction outside the controlled areas along the scheduled roads, the concerned Executive Engineers (B&R) have been entrusted with these powers. The Field Officers are taking necessary action such as issuance of notices, prosecution, demolition of unauthorised construction etc in their respective areas.

During the course of oral examination, the Committee observed that due to lack of preventive vigilance on the part of the department, there had been considerable cases of haphazard and unauthorised construction of houses, colonies, industries and other buildings in the controlled areas in various parts of the State. When asked whether it was possible to regularise such constructions particularly which had been constructed even for more than 10 years back, the departmental respresentative stated that for that purpose a policy decision will have to be taken.

The Committee feel that the demolition of unauthorised constructions which have taken place for quite a long time now will lead to great resentment and hardship to the people and may not be desirable in a welfare society. The Committee, therefore, recommend that the Government should take necessary steps in this behalf and formulate a policy to regularise such constructions at an early date after charging suitable development charges, which will also augment the income of the State.

The Committee also recommend that the Government should consider the desirability of setting up of an independent enforcement wing to be directly controlled from the Head Office to check unauthorised construction in future.

The Committee further recommend that the departments concerned with the issue of electricity and water connections be asked not to release such connections to the unauthorised occupants as this will also help a great deal in checking unauthorised constructions.

UNAUTHORISED OCCUPATION OF DEPARTMENT LAND

21. During the course of oral examination when asked, the departmental representative stated that there are cases at various places in the State where people have unauthorisedly occupied the land acquired by the Department. He further stated that as per the information available with him at that time, in 4990 cases F.I.R. has been registered, out of which 604 cases are pending in courts. However, the department promised to supply the information regarding cases decided by the courts, which has not been received till the finalisation of the Report.

The Committee view this situation seriously and recommend that the Department should launch vigorous campaign to get the unauthorised occupation of its land vacated at an early date, and results thereof be intimated to them.

The Committee also desire that an uptodate information regarding the number of cases of unauthorised occupation detected and the number of those in which F.I. Rs have been registered, cases pending in courts together with the time thereof as also the number of the cases decided by the courts be furnished to the Committee at the earliest.

1.

REHABILITATION OF E W S JHUGGI DWELLERS/ LANDLESS PERSONS

22 The Committee were informed that 2000 plots each measuring 50 Sq. Yds. were developed under E W.S. Housing Scheme in Sector 3, Faridabad for rehabilitation of economically weaker section of society, Jhuggi dwellers and landless persons

The Committee appreciate the schemes undertaken by the Faridabad Complex Administration for the rehabilitation of E W.S., Jhuggi dwellers and landless persons and recommend that a survey, particularly in the Industrial towns of the State be conducted to assess the shelter need of the industrial labour and prepare full plan for their rehabilitation. The Committee also recommend that at least $25\,\%$ of the plotable area in such towns be earmarked for smaller plots which should be allotted to those persons who are residing in those areas.

REGISTRATION OF PROPERTY DEALERS

23 The Committee observe that quite a good number of property dealers are functioning without any restriction in all most all the cities/towns in the State, which helps in who floating unauthorised colonies and exploitation of the innocent public.

The Committee feel that nobody should function as a property dealer in the State unless he is registered and, therefore, recommend that a suitable law be enacted for the registration of property dealers, which would not only help in checking control of unauthorised construction/development of colonies by unscrupulous elements in cities/towns, but also help in augmenting the revenue of the State.

ACQUISITION OF LAND

24. The Committee have noticed that the Department have acquired land at various places in the State with a sole object of planning new townships. But the said lands have been lying unsold at various places since long for want of buyers. This has resulted in blocking of Government money and, to certain extent, wastage of public funds.

The Committee strongly feel that the state of affairs of such type in the Department are due to lack of proper planning and set policy of the Government. It is high time that the Department should act with great prudence and care to formulate a well set policy in the matter of acquisition of land so that there should not be any blockage/wastage of public money, which can otherwise be utilised for some other profitable public welfare.

The Committee, therefore, urge the Government that in future whenever any particular land is required for acquisition, a proper demand survey be carried out to avoid any risk of blockage/wastage of public funds.

The Committee also recommend that at the time of planning new townships, the interest of the weaker section of the Society be also kept in view as practicable as possible so that this section of the society should share equally the benefits of any development.

1

SALE OF ACQUIRED LAND

25. During the course of spot study of some of the places undertaken by the Committee, it came to their notice that the Department has acquired land at a price ranging from Rs. 20,000/- to 30,000/- per acre and the sale price for the plot-holders has been fixed manifold and in some cases Rs. 300/- per square yard.

The Committee fail to understand the rationale in fixing such exhorbitant rates for sale and reach an inescapable conclusion that this can be the major reason for not attracting adequate number of buyers.

The Committee, therefore, strongly recommend that the rates should be realistically/rationally fixed which may be within the reach of a common man so that the lands acquired at various places should not remain unsold for pretty long time.

RELEASE OF ACQUIRED LAND ON RELIGIOUS GROUNDS

26. The Committee during the course of spot study were informed that in the land acquired, after observing the due process of law, certain people either do not hand over the possession of certain piece of land or erect structures like samadhi, mosque, temple etc., taking the plea that such structures were in existence much before the acquisition of land or from time immemorial and attach great religious feelings and sanctity. This type of assertion has led to unnecessary litigation resulting in release of substantial lands at various places, particularly in the belt around Delhi and affecting the proper town planning.

The Committee fail to understand the reasons as to why such pretentions gain ground after the land has been acquired when due process of law and affording of opportunities to the public to file objections is completed.

The Committee, therefore, recommend that due publicity be given whenever land is acquired under the Land Acquisition Act, 1894, and the traditional mode like beating of drums be also used in the vicinity of the land to be acquired so that the objections of the type stated above be raised by the public at the proper time so as to eliminate any chance to raise such objections after the land has been acquired.

The Committee further recommend that in the name of religion the proper planning of the sectors and towns should not be allowed to be disturbed unless some community temples, mosques etc come in the way of acquisition of the land, which is otherwise also banned under the law, and that no exemption from the acquisition notification on this ground should be granted as it breeds sense of discrimination.

ECONOMY IN EXPENDITURE

27. The Department has not furnished full justification of each post in terms of work load. It has, however, stated in the written reply that a number of posts of various groups and categories are lying vacant, the details of which are given in Annexure 'B'.

X.

The Committee, after thorough consideration, have come to the conclusion that the various posts at the headquarters and its district offices are disproportionate to the norm fixed and actual requirement. As such, there is great scope for reduction of certain posts in the Department both at the officers and officials level, over the sanctioned strength because the work relating to execution of schemes is being carried out by HUDA, Rural Development Board etc. and the Department is not now undertaking any schemes or projects as its own but provides free technical assistance to sister Departments, Boards and Corporations in the State.

The Committee, therefore, recommend that a Committee, including a senior representative of the Finance Department, be constituted to immediately assess the actual requirement of staff in the Department, both at the headquarters and district offices and to suggest reduction of posts with a view to effecting economy in establishment charges and the Committee informed of the outcome in the matter.

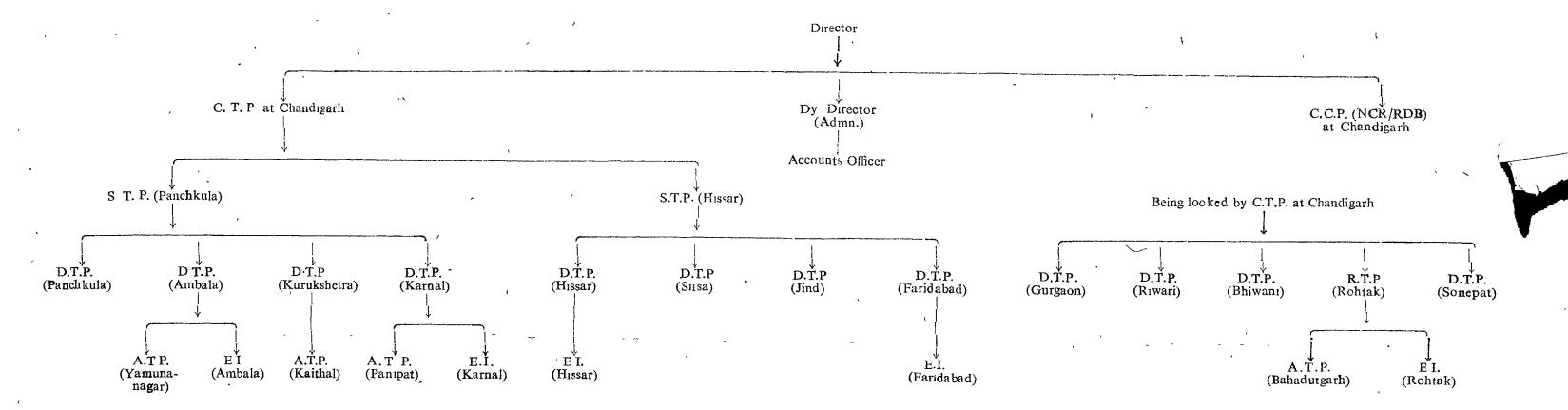
ANNUAL ADMINISTRATIVE REPORTS

28. The Department have stated in their written reply that Annual Administrative Reports for the years 1985-86 and 1986-87 were still under preparation/finalisation.

The Committee view with concern the delay caused in the finalisation of these reports as their delayed finalisation defeats their very purpose and utility.

The Committee, therefore, recommend that the said Reports be finalised without any further loss of time and for future it may be ensured that the Annual Administrative Reports are published in time so that their importance and utility is maintained.

ORGANISATIONAL CHART OF TOWN & COUNTRY PLANNING DEPTT. HARYANA



ANNEXURE B

Statement showing the vacant post of Officers/Officials in the Department of Town & Country Planning, Haryana.

6

Sr, No,	Name of the post	No, of vacant posts	
1	Head Clerk (by promotion)	1	
2	Asststant	2	
3	Accounts Assistant	1	
. 4	Jr. Scale Stenographer	10	
5	Stenotypist	17	
6	Clerks	27	•
7	Patwari .	1	
8 I	Driver (2 No. of candidate are on deputation	2	,
	Planning Asstt.	8	‡ !
10 J	unior Draftsman	9	ί •
11 A	Assistant Draftsman	31	1
12 S	ectional Officers	8	
13 F	reld Investigators	4	
14 Т	racers	11	
15 B	uilding Inspectors	19	
16 E	nforcement Inspector	3	
7 P e	cons	3 5	
8 K	ýa lesı	29	

APPENDIX—I
Summary of recommendations/observations of the Committee on estimates(1987-88)

matter may be examined by the Central tata a higher level and suitable action taken at the earliest to put these two departments under two different heads and the Town & Country Planing Department should be headed preferable by a Technical person. The Committee, therefore, recommend that the Government may consider the desirability merging these two Departments i.e. Toward Country Planning & Architecture into single Department and, if that may not feasible, to atleast place them under of Administrative Department to achieve comple coordination and better results in the sphere designing, planning and development The Committee, therefore, recommend that the Department should consider the desirability of charging service charges from those Departments/Corporations/Boards to white renders technical advice and assistance in the planning and development The Committee further recommend that desirability of suitably increasing the existing and development The Committee also recommend that all efforts should be made by the Department of the alround rise in economic sphere the expeditions recovery of the outstand amount from HUDA, private colonisers other organisations, if any, on this account the Committee are of the view that the school of development of NCR ring town has formulated by the Central Government kee in view the larger interest of the National Capital and to lessen its burden in the most of a population, industries the sphere of the substant the expenditions and the committee and the c	Sr. No.	Page	Paragraph of the Report	Recommendations/Observations
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	4.	5	17	Capital and to lessen its burden in the many of rapid growth of population, industries et It is, therefore, imprative that the expenditu on establishment required for the development of NCP Ring towns should be cent perce

The Committee, therefole, recommend that the Central Government may be stressed upon to bear the entire expenditure made on the establishment required for the development of N.CR Ring towns under this scheme.

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	neg (g. 14 de en		The Committee feel that the allocations of funds made by the NCR Board to the State is too meagre and, therefore, recommend that the Central Government be approached to allocate substanual amount to the state for the development of Haryana towns under the said scheme as most of the surrounding areas of Delhi are located in Haryana.
5.	6	18	The Committee shale the views of the Department and strongly recommend that a separate and independent office of the District Town Plannei in Mahendergarh District be set up at an early date so that the backward area of this district get due and proper attention and rapidly develop to keep pace with the other districts of the State and the Committee informed of the action taken.
6.	6—7	19	The Committee feel that the scheme of rural development is praise worthy and recommend that the work of the above villages be completed without any further delay and the Committee informed about its completion
-			The Committee further recommend that a comprehensive plan may be formulated to cover all the villages in the State in a phased manner under this scheme which would check the flow of population from rural areas to urban areas as also boost the rural economy and funds should be exclusively earmarked for the rural development by the Government.
7.	7—8	20	The Committee feel that the demolition of unauthorised construction which have taken place for quite a long time now will lead to great resentment and hardship to the people and may not be desirable in welfare society. The Committee, therefore, recommend that the Government should take necessary steps in this behalf and formulate a policy to regularise such constructions at an early date after charging suitable development charges, which will also augment the income of the State
			The Committee also recommend that the Government should consider the desirability of setting up of an independent enforcement wing to be directly controlled from the Head Office to check unauthorised construction in future
,	-		The Committee further recommend that the departments concerned with the issue of electricity and water connections be asked not to release such connections to the unauthorised occupants as this will also help a great deal in checking unauthorised constructions.
8.	8	21	The Committee view this situation seriously, and recommend that the Department should launch vigorous campaign to get the unauthorised occupation of its land vacated at an éarly date, and results thereof be intimated to them.

			
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, r -	· · · · · · · · · · · · · · · · · · ·		The Committee also desire that an upto date information, regarding the number of cases of unauthorised occupation detected and the number of those in which F.I.Rs have been registered, cases pending in courts together with the time thereof as also the number of the cases decided by the courts be furnished to the Committee at the earliest.
9.	9	22	The Committee appreciate the schemes undertaken by the Faridabad Complex Administration for the rehabilitation of E.W.S., Jhuggi dewellers and landless persons and recommend that a survey, particularly in the industrial towns of the State, be conducted to assess 'the shelter need of the industrial labour and prepare full plan for their rehabilitation. The Committee also recommend that at least 25% of the plotable area in such towns be earmarked for smaller plots which should be allotted to those persons who are residing in those areas.
10.	9	23	The Committee feel that nobody should function as a property dealer in the State unless he is registered and, therefore, recommend that a suitable law be enacted for the registration of property dealers, which would not only help in checking control of unauthorised construction/development of colonies by unscrupulous elements in cities/towns, but also help in augmenting the revenue of the State.
11.	9	24	The Committee, therefore, urge the Government that in future whenever any particular land is required for acquisition a proper demand survey be carried out to avoid any risk of blockage/wastage of public funds. The Committee also recommend that at the
	` .	_	time of planning new townships, the interest of the weaker section of the Society be also kept in view as practicable as possible so that this section of the society should share equally the benefits of any development.
12.	. 10	25	The Committee, therefore, strongly recommend that the rates should be realistically/rationally fixed which may be within the reach of a common man so that the lands acquired at various places should not remain unsold for pretty long time.
13.		26	The Committee, therefore, recommend that due publicity be given whenever land is acquired under the land Acquisition Act, 1894, and the traditional mode like beating of drums be also used in the vicinity of the land to be acquired so that the objections of the type stated above be raised by the public at the proper time so as to eliminate any chance to raise such objections after the land has been acquired.
~-	1		The Committee further recommend that in the name of religion the proper planning of the

sectors and towns should not be allowed to be distrubed unless some community temples, mosques etc come in the way of acquisition of the land, which is otherwise also banned under the law, and that no exemption from the acquisition notification on this ground should be granted as it breeds sense of discrimination.

14. 10—11 27 The Committee, therefore, recommend that a Committee, including a senior representative of the Finance Department, be constituted to immediately assess the actual requirement of staff in the Department, both at the head-quarters and district offices and to suggest reduction of posts with a view to effecting economy in establishment charges and the Committee informed of the outcome in the matter.

15. 11 28 The Committee, therefore, recommend that the said Reports be finalised without any further loss of time and for future it may be ensured that the Annual Administrative Reports are published in time so that their importance and utility is maintained.

APPENDIX-II

Statement showing the outstanding recommendations of the Committee on Estimates relating to the years 1979-80, 1982-83, 1983-84, 1984-85, 1985-86 and 1986-87.

Sr.	Page of the	Daragranh	F. M
No.	Report	Paragraph of the Report	Further observations/recommendations made by the Committee
			-12th Report (1979-80)
	/ '	' '	IRRIGATION
1.	61	39	The Committee desired that the final decision, as and when taken, in the matter, be intimated to them.
,			15th Report (1982-83)
			COOPERATION
2.	11—12	32	The Committee are constrained to observe that almost a year has elapsed since the Committee made its observation but the matter of reconsideration of the inquiry report against Shri Lahamber Singh, Ex. M.D., Confed., has not yet been finalised.
	,		The Committee, therefore, recommend that this matter be finalised without any further loss of time and the result thereof be intimated to them.
			16th Report (1983-84)
	,		HEALTH
3,	9—10	12	The Committee recommend that the result of the report to be submitted by the Chief Medical Officers and the action taken against the Doctors found practising without valid licence be intimated to them.
4.	12	22	The Committee recommend that the matter be finalised at the earliest and decision taken be intimated to them.
5.	16	. 34	The Committee recommend that the matter may be discussed with the Vice-Chancellor, Maharshi Dayanand University, Rohtak and settled at the earliest.
6.	16	35	The Committee, while appreciating the work done/being carried out in connection with the repair/addition/alteration of the building of the general hospital, Ambala Cantt, reiterate the original recommendation and recommend that keeping in view urgent requirement due to increasing population of Ambala Cantt. be upgraded to 100 beds during the Seventh plantiself.
7.	. 17	38	The Committee desire that the matter be finalised at the earliest and the decision taken be intimated to them.

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8.	19	45	The Committee recommend that the result of the survey to be conducted by the Chief Medical Officers be intimated to them.
9.	19	46	The Committee recommend that the matter be finalised at the earliest and the decision taken be intimated to them.
			17th Report (1984-85)
			EXCISE AND TAXATION
10.	11	21	The Committee desired that a decision when taken by the Government of India in the matter be intimated to them.
•			18th Report (1985-86)
			INDUSTRIES DEPARTMENT
11.	6 .	14 .,	The Committee would like to know the number of vacant posts categorywise as at present and the steps being taken to fill them up.
12.	6	15	The Committee desired that the matter be pursued vigorously with the Government so that the required posts are sanctioned at the earliest.
13.	7—8	17	The Committee would like to know the results of the cases booked against petrol pumps, ration depots and LPG dealers
14.	8	19	The Committee would like to know the number of applications received from Non-Resident Indians/Persons of Indian Origin for setting up of industries in Haryana and the number of such persons out of those who have actualy set up industries in the State with the assistance provided by the Government during the
•			last two years
15.	9—10.	21	While referring to the cases in which loanees as well as sureties are not traceable, the Committee would like to know the districtwise names of the loanees alongwith their sureties which are not traceable and the year in which the loan was given.
16.	10	22	The Committee would like to know the terms and conditions on which the mining lease for a period of 20 years was granted to M/s.
18 ·			Hindustan Zinc Limited.
17.	11	23	The Committee desired that the General Manager, District Industries Centre, Faridabad be impressed upon to expedite his report in the matter.
18,	11	24	The Committee would like to know :-
			(a) Whether there are any unallotted plots in the Industrial Development Colonies, if so, colonywise number thereof; and

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۲.,		,	(b) Whether there are any allotted plots on which industrial activity has not yet started; if so, number thereof together with the reasons therefor?
19.	11	25	The Committee would like to know the details of the parties with which Financial Collaboration agreements have been signed and the potters
***	, , , , , , , , , , , , , , , , , , , 	-	agreements have been signed and the nature of industries to be set up in 20 cases as also the latest position with regard to the signing of agreements in the remaining 17 cases.
źo.	. íi	- , 27	The Committee would like to know the number of units established under the Rural Industries Scheme district-wise, during the last one year.
21.	1f <u>~</u> 12	. 28′,	The Committee would like to know the number of sick units, out of 6179 that have been provided with relief / concession and the nature thereof together with the number out of them which have revived their activities.
22.	12=13	29	The Committee would like to know the reasons for less, utilisation of funds provided under the scheme of Rural Industrial Projects.
23:	14	33	The Committee would like to know the contents of the Report received from the General Manager, District Industries Centre, Kurukshetra with regard to the setting up of Industrial Development Colony at Radaur.
24: `	14—15	· 34	The Committee from the comparison of the progress feports ending 30-6-86 and 31-3-87-find that while in the former case, the number of tests performed in laboratories was 26674 and the amount realised for testing charges was Rs. 2,12,338 but in the latter case, the number of tests performed in laboratories was 21780 and the amount realised for testing charges was Rs. 2.77 lakhs. The Committee would like to knoe the reasons for proportionate increase in the amount realised for testing charges for the period ending 31-3-87.
25.	16 .	36	The Committee decided to orally examine the departmental representative is one of the subsequent meetings.
2 6.	17	· 37	The Committee would like to know the remedial
)			measures taken to make the Local Productivity Council, Sonepat function.
27.	iż	'39̈́	The Committee would like to know the financial position of the Company as on 31st March, 1987.
28,	. 17	40	The Committee would like to know the effective measures taken to boost the production as well as sale in the centre together with the result thereof.

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9.	17	41	The Committee desire that the Haryana Tanneries be asked to expedite their reply in the matter and the Committee be apprised of the latest position.
30.	17—18	42	Pending for want of reply from the department.
31.	18	43	The Committee find that the object of opening the show 100m was to provide sales outlets to the weavers so as to reduce their exploration by middle men. The Committee would like to know the cost at which a particular product is purchased from the weaver and the amount of overhead charges and profit included therein at the time of its sale.
32.	18	44	The Committee would like to know :
"			(a) When were the 23 projects to be set up in Joint/Assisted Sector registered,
			(b) Whether the loans/equity has been sanctioned in respect of 23 projects; if not, the number of cases in whict, the loans/equity is still to be sanctioned together with the time by which the same is likely to be sanctioned; and
			(c) The time by which the projects which have been sanctioned loans/equity are likely to come into commercial production.
			Nineteenth Report (1986-87)
			FOOD AND SUPPLIES DEPARTMENT
33	4	12	The Committee, therefore, recommend to the Chief Secretary to Government Haryana, that all the Heads of Departments be directed to supply the requisite information within the stipulated period and the information so supplied should be complete in all respects.
34.	5	. 13	The Committee, therefore, recommend that both the posts of Additional Directors be abolished instead one more post of Joint Director be created by the Government to run the smooth functioning of the Department as is at present.
35.	5	, 14	After scrutinizing the information so supplied, the Committee recommend that the vacant posts be filled up immediately and with regard to the posts which have come under ban/cut, the Chief Secretary may get the work of the Department assessed through the Administrative Reforms Department to see about the necessity of such posts.
36.	5—6	15	The Committee, therefore, take a serious view of this and recommend that the position with regard to the reserved posts be re-assessed afresh under antimation to the Committee.

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	The County of	16	6-7	37.
	The Committee, therefore, recommend that vig- orous steps be taken by the Department to dispose of the pending departmental cases/ enquiries and pursue other cases pending in the Courts.	/ ′ ,		
-	The Committee further recommend that report in this respect be sent within six months	ı		
	The Committee observed that it was no	' 17	7	38,
	Food and Supplies Officer and is, therefore, of the view that the District End is, therefore,	1	,	,
	Officer while sitting at the Headquaiters, cannot function so efficiently as he can do in field.			
_ `	Therefore, the Committee recommend that this post be shifted in the field under intimation to the Committee. The work assigned to rest of the three District Food & Supplies Officers at the Headquarters may also be intimated	/	-	٠
	The Committee observed that only the	18	7—8	39.
	staff, 1e the Section Officei/Junior Auditors be deputed to conduct the audit instead of the Inspectors/Sub-Inspectors and the audit should be conducted quarterly instead of after 6 months or 9 months.	-	7~ _	
	The Committee, therefore, recommend that internal audit party may be authorised to make physical verification of stock.			
	Therefore, the Committee recommend that the practice prevalent before 1st November, 1966 be again followed in order to minimise the objections to be raised by A.G. Party			
_	Although the Committee was satisfied to some extent with the procedure adopted for keeping the balance stock in safe custody and its fumigation, yet the Committee recommend that effective steps, particularly with regard to fumigation, be taken under intimation to the Committee	· 19	8	40.
	After perusing the above figures, the Committee observed that although the palm oil was received yet it has, not been distributed properly to the Fürallies. The Committee, therefore, recommend that the Department should take effective steps to streamline the proper distribution of essential/scarce commodities, under intimation to the Committee.	'20	8 10	41.
	The Committee would like to know the grounds on which the State Co-ordinate Committee, Godown has taken a decision that the construction of new godowns is not to be undertaken by the Food and Sonot to be under-	<u>:</u> 22 ⁻	11	42.
	35 the 100d and Supplies Department.	23	, 12	'43.
-	After persuing the above information the Com- mittee observed that it appears that the raids are not being conducted properly as also the "number of the raids are decreasing every year.		, 12	

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			The Committee, therefore, recommend that the Department should make strenuous efforts for the smooth running of the departmental activities and a report be submitted to the Committee within six months of the presentation of this report
44.	12—13		The Committee took a serious view of the negligence on the part of the departmental officials for not getting the compliance of the above order. The Committee, therefore, recommend that strict instructions be issued to respective District Food and Supplies Controllers/Officers so that the poor public is not harrassed and the action taken in this respect be intimated to the Committee
45	13	25	The Committee, therefore, recommend that the Central Government and the Reserve Bank may be requested to take immediate steps in the matter by giving concessional credit to the owners of the fair price shops so that they could supply other items in addition to the controlled items to the poor and down-trodden sections of our society.
46	13—15	26	The Committee, observed that the criteria of fortesturing of security be laid down, if not already done, and intimated to the Committee. The Committee also observed that 31 complaints against the depot-holders are pending since 1985-86, which means that action is not being contemplated seriously.
		•	The Committee, therefore, recommend that to check the re-occurance, regular checks be made by the field staff and the pending complaints be disposed of immediately so that the erring depot-helders could be punished severly for the irregularities and the department should also take steps to open new depots in place of the depots cancelled, if not opened so far The Committee also feel that the Department should increase the security deposits for various licences. The Committee be also informed after doing the needful.
47.	15	27	The Committee desire that an early decision be taken with regard to .—
		•	(1) disposal of stocks of Ganaur, Tohana and Shahbad Centres, and
			(ii) taking of action against the defaulters involved in case of each of the four centies.
48.	15—16	28	The Committee desire that :
•			(i) the exact figure of polythene covers purchased during 1986-87 as also the year-wise amount spent on the purchase of these covers during the years 1984-85 to 1986-87 which has not been supplied as asked for by the Committee, be intimated to them, and

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٠	-	-	(ii) the auction/sale of torn and not worth using tarpaulins be expedited and the result thereof be intimated to them.
49.	16—17	29	The Committee, therefore,\recommend that the desired information be supplied at the earliest.
50.	17	30	The Committee observed that the Department should make such arrangements so that it could be checked that the Kerosene Oil is being distributed properly and it reaches the ruralites The Committee further recommend that checkings be made in this respect and a report be sent to the Committee at the earliest.
51.		- 31	The Committee, therefore, recommend that the wholesale dealers be asked to maintain proper accounts and the same should be checked periodically by the District Food and Supplies Controller/Officer by raiding their premises. To minimise the adulteration, the Committee further recommend that frequent raids be also conducted on the Petrol pumps so that the defaulters could be brought to book by instituting cases against them in the Courts. The steps for opening of atleast one more laboratory be taken, under intimation to the Committee
5,2.	17 <u></u> 20	32	After persuing the above figures, the Committee observed that even one or two thans of controlled cloth are not being allocated to every fair price shop. The Committee, therefore, recommend that the department should take some effective steps in this direction under intimation to the Committee.
53.	20	33	The Committee observed that the sugar is supplied to the Ration Card-Holders in the end of the month and, therefore, recommend that instructions be issued to the effect that sugar should be supplied by 10th of every month. As copy of the instructions so issued be sent for the information of the Committee.
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18316—H.V.S. H.G.P., Chd.



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